GOVERNMENT OF MEGHALAYA LAW (A) DEPARTMENT

NOTIFICATION (ORDERS BY THE GOVERNMENT)

Dated Shillong the 11th December, 2025

No.LJ(A)23/85/Pt.II/186 – In exercise of the powers conferred by proviso to article 309 read with article 233 of the Constitution of India, the Government of Meghalaya in consultation with the High Court of Meghalaya is pleased to make the following rules further to amend the Meghalaya Judicial Service Rules, 2006 herein after referred to as principle rules namely:-

- 1. <u>Short title and commencement</u>:- (1) These rules may be called the Meghalaya Judicial Service (Amendment) Rules, 2025.
- (2) They shall come into force at once.
- 2. Amendment of Rule 8 –(1) The existing mode of recruitment as contained in column 4 against item 4 for Grade III shall be substituted as follows:

SI. No.	Cadre 2	Method of Recruitment 3.	Qualification age limit, etc. 3
3	Grade-III	By direct recruitment on the basis of aggregate marks obtained in a competitive examination conducted through the High Court as indicated in Schedule B of the Rules.	or Garo languages.

<u>Amendment of Schedule B</u> – (1)In clause 1.A, the existing sub-clause (i), i.e. Paper I shall be omitted. The existing sub-clause (ii) i.e. Paper II shall be renumbered as (i) Paper-I,sub-clause (iii) i.e. Paper III shall be renumbered as sub clause (iii) Paper-II and sub clause (iiia) i.e. Paper-IV shall be renumbered as sub clause (iii) Paper-IV.

- (2) In the existing *clause 1.A (iv)* of Schedule B of the principle rule, the figure "50" shall be substituted with the figure "30".
- (3) In the existing *clause 3 (iv.a)* of Schedule B of the principle rule, the figure "150" shall be substituted with the figure "70" and the qualifying mark shall be set at '25' (twenty-five).
- (4)In the existing clause 3 (v) of Schedule B of the principle rule, the figure "70" shall be substituted with the figure "30".

(5) In clause 2 of Schedule B, the following shall be inserted after the existing provision:

"Syllabus for LDCE from the cadre of Civil Judge (Junior Division) to Civil Judge (Senior Division) Examination."

Total Marks-200 Part- I

- (i) The Indian Penal Code, 1860 (IPC)/Bharatiya Nyaya Sanhita, 2023 (BNS)
- (ii) The Code of Criminal Procedure, 1973 (CrPC)/ Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS).
- (iii) The Indian Evidence Act, 1872 (IEA)/ BharatiyaSakshyaAdhiniyam, 2023
- (iv) Limitation Act, 1963.

Part- II

- (i) Constitution of India
- (ii) Code of Civil Procedure, 1908
- (iii) Meghalaya Urban Areas Rent Control act, 1972
- (iv) Land Acquisition, Rehabilitation and Resettlement Act, 2013.
- (5) In the existing clause 3 (i) the word "Commission" shall be substituted by the word "High Court"
- (6) In *clause 3*, the existing sub-clause (ii), i.e. paper on General Knowledge shall be omitted and the subsequent sub-clauses shall be renumbered accordingly.
- (7) In clause 3 of Schedule B, the following shall be inserted after the first paragraph:

"Syllabus for Preliminary Examination" Total Marks – 100 Marks Part-I

- (i) The Indian Penal Code, 1860 (IPC)/Bharatiya Nyaya Sanhita, 2023 (BNS).
- (ii) The Code of Criminal Procedure, 1973 (CrPC)/ Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS).
- (iii) The Indian Evidence Act, 1872 (IEA)/ BharatiyaSakshyaAdhiniyam, 2023.
- (iv) Limitation Act, 1963.

Part-II

(i) Constitution of India

- (ii) Code of Civil Procedure, 1908
- (iii) Meghalaya Urban Areas Rent Control act, 1972
- (iv) Land Acquisition, Rehabilitation and Resettlement Act, 2013.

"Syllabus for Mains Examination"

- (i) Paper on English 100 Marks
 - (a) Essay writing
 - (b) Precise writing
 - (c) Grammar, etc.
- (ii) Law Paper I 100 Marks
 - (a) Constitution of India
 - (b) Code of Civil Procedure
 - (c) Transfer of Property Act
 - (d) Indian Contract Act
- (iii) Law Paper II 100 Marks
 - (a) Indian Penal Code
 - (b) Criminal Procedure Code
 - (c) Indian Evidence Act
 - (d) Law of Torts
- (iv) Paper on local language either Khasi or Garo 70 Marks
- (v) Viva voce 30 Marks

Sd/-

(Shri. C. V. D. Diengdoh)
Commissioner & Secretary to the Govt. of Meghalaya
Law Department

Memo No.LJ(A)23/85/Pt.II/186 -A Copy to:-

Dated Shillong the 11th December, 2025

- 1. The Accountant General (A&E), Meghalaya, Shillong.
- 2. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Extraordinary Gazette and to furnish this Department with 200 spare copies.
- 3. The Registrar General, High Court of Meghalaya.
- 4. Finance (E) Department.
- 5. Personnel A.R. (A) Department.

6. Cabinet Affairs Department.

7 DEO Law (A) Department.

8. Guard file.

By orders, etc.

Joint Secretary to the Government of Meghalaya Law (A) Department